

21. 8. 96.

(2)

Ra. 152196
DA. 290/96

Ra. Disp'd by
Circumstances.

Benoy House

Mr. K. Swamiappa (1)
Mr. M. Muthumay (2)

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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

RA 150/96
in
OA 290/96

New Delhi this the 21st day of August, 96.

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Hon'ble Shri K. Muthukumar, Member(A).

Suraj Bhan Mehra ..Applicant in person.

Versus

Union of India through

1. The Chief Controller of Accounts,
Department of Supply,
16, Akbar Road,
Hutments,
New Delhi.
2. The Estate Officer and
Dy. Director of Estates (Litigation),
Directorate of Estates,
Maulana Azad Road,
Nirman Bhawan,
New Delhi. ..Respondents.

ORDER (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

This is a review application filed under Section 22(3) of the Administrative Tribunals Act, 1985 for review of the order dated 10.7.1996 in O.A. No.290/96.

2. We have perused the RA and are satisfied that the same can be disposed of by circulation under Rule 17(iii) of the CAT (Procedure) Rules, 1987.
3. On perusal of the Review Application, it is clear that the applicant being aware of the limited

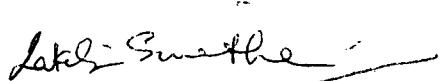
scope and ambit of Order 47 Rule 1 CPC under which alone a review application lies against a decision/order/judgement of this Tribunal, has alleged that there are errors apparent on the face of the record which need to be reviewed.

4. We have carefully considered the arguments/grounds taken in the review application in which it is alleged that there are various errors in the judgement which require to review the order dated 10.7.1996 and revival of the earlier order dated 7.2.1996. The impugned order dated 10.7.1996 has been passed after hearing both the parties and is a detailed and reasoned order. The so called errors alleged by the applicant which he says, have been committed in the impugned order are, in fact, no errors at all but are conclusions/findings. No new grounds have been raised in the application which could not have been raised at the time when the applicant was heard. The applicant's grievance is that the impugned order is wrong but that apprehension cannot be a ground for review.

5. In the garb of the review application, the applicant cannot seek to appeal against the order under the provisions of Order 47 Rule 1 CPC.

6. For the reasons given above, the RA is rejected.


(K. Muthukumar)
Member (A)


(Smt. Lakshmi Swaminathan)
Member (J)

'SRD'